CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.497/MP/2024 along with IA No.104/2024

Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read

> with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Central Electricity Regulatory Commission (Grant of Connectivity, Long- Term Access and Medium-term Open Access in Inter-State Transmission and

Related Matters) Regulations, 2009.

Petitioner : THDC India Limited (THDCIL).

Respondent : Uttar Pradesh Power Transmission Corp. Ltd. (UPPTCL) and

Ors

: 25.3.2025 Date of Hearing

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL

> Ms. Sneha Singh, Advocate, THDCIL Shri Mohit Mudgal, Advocate, UPPTCL Shri Sachin Dubey, Advocate, UPPTCL Shri Mohit Jain, Advocate, UPPTCL Shri Shubham Arya, Advocate, CTUIL Ms. Poorva Saigal, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL Ms. Tanya Singh, Advocate, CTUIL

Shri Harshvardhan Singh, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that LILO of one circuit of Aligarh-Shamli 400 kV D/c line at Khurja STPP ('the LILO') has now achieved the commercial operation and the evacuation of the power from Unit 1 of the Petitioner's Khurja STPP from the said LILO has also commenced. Learned counsel further added that in view of this development, the grievance raised in the present case no longer survives, and the Petition may, accordingly, be disposed of. Learned counsel also sought liberty to file one-page submissions on the above aspect.

Learned counsel for the Respondent, UPPTCL also confirmed that the LILO has achieved the commercial operation and the Respondent will place on record the details of the above development, on an affidavit, within 2 days.

- Considering the submissions made by the learned counsel for the Parties, the Commission permitted the Petitioner and the Respondent, UPPTCL to file their respective submissions/affidavit, as noted above, on or before 27.3.2025.
- Subject to the above, the Commission reserved the matter for order. 4.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)